

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 18/AM15
HELD ON 30.07.2014
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 18/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 30.07.2014 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri R.C. Meena, Dy. DGFT
- 4) Shri S.K. Panigrahi, Economic Officer

2. The Committee confirmed Minutes of NC Meeting No. 17/AM15 held on 23.07.2014.

3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-77	SELLOWRAP INDUSTRIES PVT. LTD.	HQ F. No. 01/87/162/00189/AM14/DES-VII	Status: Deferred
NC No.:18/AM15 Dated: 30.07.2014	Adv. Lic. No. 0310652471 dated 08.09.2011	RLA F. No. 03/95/040/00451/AM12	

Request: Fixation of adhoc norms for the export products "Insulation Tube of different grade (115 Items)" against Advance Authorization No. 0310652471 dated 08.09.2011

Decision: A D/L No. 7(68)/2014-TSW dated 19.03.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 29.04.2014 and 30.06.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.

Deferred for three weeks.

राम चरण मीना R. C. MEENA
उप महानिदेशक (विदेश व्यापार)
Dy. Directorate General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-11
Udyog Bhawan, New Delhi-11

Case No. A-78	GRP LTD.	HQ F. No. 01/87/050/00331/AM13/DES-VII	Status: Approved
NC No.:18/AM15 Dated: 30.07.2014	Adv. Lic. No. 0310714644 dated 08.11.2012	RLA F. No. 03/94/040/00627/AM13	

Request: Deletion of condition of obtaining NOC from Ministry of Environment & Forest against Advance Authorization No. 0310714644 dated 08.11.2012

Decision: The Representation of firm letter dated 14.10.2013 for deletion of condition of obtaining NOC from MOEF was considered by NC. The Committee noted that the firm has now furnished No Objection Certificate (NOC) issued by Ministry of Environment & Forest (MOEF) vide their OM No. 23-93/2014-HSMD dated 11.06.2014 in which MOEF gave their no objection for import of 7000 MT of "Used and cut non-radial tyres / tubes scrap (used, waste & scrap rubber tyres / tubes, without valves, cut into two or more multiple cut pieces and granles) for their Solapur Plant, Dist. Solapur (Plot No. D-9, MIDC Chincholi) by the firm for manufacturing of Reclaim Rubber through JNPT Mumbai, Kandla, Pipavav, Tuticorin, Cochin, Nhava Sheva Port and Chennai Port.

The permission for import is valid till the validity of consent to operate, that is, upto 31.12.2014 issued by Maharashtra Pollution Control Board. The import of Used Rubber Tyres / Tyre Scrap / Tube Scrap should not be contaminated with any other waste. Further import of used tyres scrap and tubes scrap which are in solid state and physically verifiable, compulsory compliance requirement with respect to test report of analysis of hazardous waste from laboratory is not required.

As per NOC issued by MOEF and written comments furnished by DIPP vide letter No. 7/7/2014-TSW dated 30.07.2014, the Committee approved following adhoc norms subject to the condition that the imported material shall be used only in their Solapur Plant, Dist. Solapur (Plot No. D-9, MIDC Chincholi) and not in their other Plant:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Reclaimed Rubber	720.00 MT	Used Rubber Tubes cut into two pieces without valves	720.00 MT
RLA may take consequential action as per Policy / Procedures.			

This approval is subject to conditions, laid down by MOEF, as reproduced above.

Case No. A-79	AUTOMOTIVE TYRE MANUFACTURERS ASSOCIATION (ATMA)	Status:
NC No.:18/AM15 Dated: 30.07.2014	HQ F. No. 01/87162//00153/AM14/DES-VII	Deferred

Request: Amendment in the description of Import Item No. 6 of SION A – 1663; Import Item No. 4 of SION A-1722 and SION A-1665 (Rubber Products) 

Decision: A D/L No. 12/1/2014-TSW dated 31.01.2014 was issued by DIPP to Automotive Tyre Manufacturers Association (ATMA). This was followed by Reminders from DGFT on 06.03.2014 and 12.05.2014 giving 15 days time for submission of information. Reply awaited from ATMA. Hence, the Committee decided to issue another Reminder to ATMA giving 15 days time for submission of information. 

Deferred for three weeks. 

Case No. A-80	AUTOMOTIVE TYRE MANUFACTURERS ASSOCIATION (ATMA)	Status:
NC No.:18/AM15 Dated: 30.07.2014	HQ F. No. 01/87162//00007/AM15/DES-VII	Deferred

Request: Allow quantity against Import Item No. 10 (Miscellaneous Chemicals) under SION A – 1663 (Rubber Products) for export product “All Types Steel Truck Radial Tyres (Tube Type)”. 

Decision: A D/L No. 12/1/2014-TSW dated 22.05.2014 was issued by DIPP to firm. This was followed by Reminders from DGFT on 14.07.2014 giving 15 days time for submission of information. Reply awaited from ATMA. 

Deferred for three weeks.

Case No. A-81	SASA RUBBER PVT. LTD.	HQ F. No. 01/87/050/00417/AM13/DES-VII	Status: Deferred
NC No.:18/AM15 Dated: 30.07.2014	Adv. Lic. No. 2410037977 dated 21.01.2013	RLA F. No. 24/24/040/00019/AM13	

Request: Enhancement in the qty. of Export Product and corresponding import item allowed by NC in its Meeting No. 20/AM14 held on 20.08.2013.

Decision: Ministry of Environment & Forest vide letter dated 22.05.2014 and 15.07.2014 was requested to clarify how much quantity of "Used Rubber Tyre Scrap (Rubber Scrap)" and "Used Rubber Tube Scrap (Rubber Scrap)" are allowed to the firm during the year 2012 -13 and 2013-14 under duty free advance authorization scheme.

ILS Section was also requested vide office I.D. Note dated 23.05.2014 and 15.07.2014 to furnish the details regarding how much quantity of "Used Rubber Tube Scrap (Rubber Scrap)" and "Used Rubber Tube Scrap (Rubber Scrap)" are permitted during the year 2012-13 and 2013-14 to the firm. Reply awaited from MOEF and ILS Section.

Deferred for three weeks.

Case No. A-82	NITREX CHEMICALS INDIA LTD.	HQ F. No. 01/83/050/00087/AM06/DES-VII	Status: Deferred
NC No.:18/AM15 Dated: 30.07.2014	Adv. Lic. No. 0510157710 dated 16.05.2005	RLA F. No. 05/24/040/00087/AM06	

Request: Clarification sought for by CLA, New Delhi regarding acceptance of Chartered Engineer Certificate using input in the export product for redemption of Advance Authorization No. 0510157710 dated 16.05.2005 in respect of M/s Nitrex Chemicals India Ltd., New Delhi

Decision: The firm has been asked vide letter dated 14.07.2014 to furnish certain information within 15 days. Reply awaited from the firm.

Deferred for four weeks.

ONLINE CASES

Case No.:29/21/87- ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:18/87- ALC1/2014 30.07.2014	Status: Rejected
HQ File :01/87/050/00171/AM13/	RLA File :09/24/040/00622/AM12/	Lic.No/Date:0910052053 04.04.2012	
Decision: It was noted that the Representative of firm appeared in Personal Hearing (PH) before Norms Committee in its Meeting No. 48/AM13 held on 27.02.2013. Thereafter, D/o C&PC issued several D/L to firm vide their letter No. 46011/22/2012-PC.II dated 12.03.2013, 28.05.2013, 28.10.2013, 18.12.2013 and 27.05.2014. Representative of D/o C&PC present in the Meeting stated that the information furnished by the firm was not proper and specific in response to various D/L issued by them. As the firm has failed to furnish specific reply to the query raised by D/o C&PC, the Committee decided to reject the case.			






Case No.:5/33/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:18/87- ALC1/2014 30.07.2014	Status: Rejected
HQ File :01/87/050/00275/AM13/	RLA File :09/24/040/00305/AM13/	Lic.No/Date:0910053849 18.09.2012	
Decision: It was noted that the Representative of firm appeared in Personal Hearing (PH) before Norms Committee in its Meeting No. 48/AM13 held on 27.02.2013. Thereafter, D/o C&PC issued several D/L to firm vide their letter No. 46011/22/2012-PC.II dated 12.03.2013, 28.05.2013, 28.10.2013, 18.12.2013 and 27.05.2014. Representative of D/o C&PC present in the Meeting stated that the information furnished by the firm was not proper and specific in response to various D/L issued by them. As the firm has failed to furnish specific reply to the query raised by D/o C&PC, the Committee decided to reject the case.			






Case No.:13/37/87- ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:18/87- ALC1/2014 30.07.2014	Status: Rejected
HQ File :01/87/050/00311/AM13/	RLA File :09/24/040/00323/AM13/	Lic.No/Date:0910054015 10.10.2012	

3 **Decision:** It was noted that the Representative of firm appeared in Personal Hearing (PH) before Norms Committee in its Meeting No. 48/AM13 held on 27.02.2013. Thereafter, D/o C&PC issued several D/L to firm vide their letter No. 46011/22/2012-PC.II dated 12.03.2013, 28.05.2013, 28.10.2013, 18.12.2013 and 27.05.2014. Representative of D/o C&PC present in the Meeting stated that the information furnished by the firm was not proper and specific in response to various D/L issued by them. As the firm has failed to furnish specific reply to the query raised by D/o C&PC, the Committee decided to **reject** the case.






Case No.:19/14/87-ALC1/2013	Party Name:SASA RUBBERS PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
HQ File :01/87/050/00102/AM14/	RLA File :24/24/040/00004/AM14/	Lic.No/Date:2410039102 11.06.2013	Defer Date:20.08.2014
4 Decision: Ministry of Environment & Forest vide letter dated 22.05.2014 and 15.07.2014 was requested to clarify how much quantity of "Used Rubber Tyre Scrap (Rubber Scrap)" and "Used Rubber Tube Scrap (Rubber Scrap)" are allowed to the firm during the year 2012 -13 and 2013-14 under duty free advance authorization scheme. ILS Section was also requested vide office I.D. Note dated 23.05.2014 and 15.07.2014 to furnish the details regarding how much quantity of "Used Rubber Tube Scrap (Rubber Scrap)" and "Used Rubber Tube Scrap (Rubber Scrap)" are permitted during the year 2012-13 and 2013-14 to the firm. Reply awaited from MOEF and ILS Section.			

Case No.:11/33/87-ALC1/2013	Party Name:GRP LTD.	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
HQ File :01/87/050/00289/AM14/	RLA File :03/94/040/00506/AM14/	Lic.No/Date:0310751127 25.09.2013	Defer Date:13.08.2014
5 Decision: The firm was requested vide this office letter dated 04.04.2014 to furnish NOC from MOEF. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to DIPP on 24.06.2014. Comments awaited from DIPP.			

Case No.:6/41/87-ALC1/2013	Party Name:GRP LTD.	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Approved
HQ File :01/87/050/00369/AM14/	RLA File :03/94/040/00587/AM14/	Lic.No/Date:0310754561 21.10.2013	

Decision: The case was discussed in the Meeting and it was noted that the firm has furnished No Objection Certificate (NOC) issued by Ministry of Environment & Forest (MOEF) vide their OM No. 23-93/2014-HSMD dated 11.06.2014 in which MOEF gave their no objection for import of 7000 MT of "Used and cut non-radial tyres / tubes scrap (used, waste & scrap rubber tyres / tubes, without valves, cut into two or more multiple cut pieces and granles) for their Solapur Plant, Dist. Solapur (Plot No. D-9, MIDC Chincholi) by the firm for manufacturing of Reclaim Rubber through JNPT Mumbai, Kandla, Pipavav, Tuticorin, Cochin, Nhava Sheva Port and Chennai Port.

The permission for import is valid till the validity of consent to operate, that is, upto 31.12.2014 issued by Maharashtra Pollution Control Board. The import of Used Rubber Tyres / Tyre Scrap / Tube Scrap should not be contaminated with any other waste. Further import of used tyres scrap and tubes scrap which are in solid state and physically verifiable, compulsory compliance requirement with respect to test report of analysis of hazardous waste from laboratory is not required.

As per NOC issued by MOEF and written comments furnished by DIPP vide letter No. 7/7/2014-TSW dated 30.07.2014, the Committee approved following adhoc norms subject to the condition that the imported material shall be used only in their Solapur Plant, Dist. Solapur (Plot No. D-9, MIDC Chincholi) and not in their other Plant:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Reclaimed Rubber	1000 MT	Used Rubber Tubes cut into two pieces without valves	1000 MT

RLA may take consequential action as per Policy / Procedures.

Case No.:15/41/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
7 HQ File :01/87/050/00378/AM14/	RLA File :08/24/040/00365/AM14/	Lic.No/Date:0810126762 29.11.2013	Defer Date:13.08.2014
Decision: A D/L No. 46011/85/2013-PC.II dated 17.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.06.2014 and 30.06.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:16/41/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
8 HQ File :01/87/050/00379/AM14/	RLA File :08/24/040/00366/AM14/	Lic.No/Date:0810126763 29.11.2013	Defer Date:13.08.2014
Decision: A D/L No. 46011/85/2013-PC.II dated 17.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.06.2014 and 30.06.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:45/46/87-ALC1/2013	Party Name:PYE TOOLS PVT.LIMITED	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
9 HQ File :01/87/050/00439/AM14/	RLA File :30/24/040/00044/AM14/	Lic.No/Date:3010099609 03.01.2014	Defer Date:13.08.2014
Decision: A D/L No. 46011/57/2011-PC.II dated 11.06.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 23.07.2014. Comments awaited from D/o C&PC.			

Case No.:15/49/87-ALC1/2013	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
10 HQ File :01/87/050/00467/AM14/	RLA File :08/24/040/00439/AM14/	Lic.No/Date:0810127815 08.01.2014	Defer Date:20.08.2014
Decision: A D/L No. 46011/94/2013-PC.II dated 17.04.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2014. Comments awaited from D/o C&PC.			

Case No.:2/50/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
HQ File :01/87/050/00481/AM14/	RLA File :03/94/040/00644/AM14/	Lic.No/Date:0310765120 08.01.2014	Defer Date:13.08.2014
Decision: A D/L No. 46011/3/2013-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 and 30.06.2014 (Final Reminder) giving 15 days time for submission of information. However, Technical Representative of D/o C&PC present in the Meeting informed that the firm had directly submit its reply to them. Comments awaited from D/o C&PC.			

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Case No.:13/50/87-ALC1/2013	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
HQ File :01/87/050/00492/AM14/	RLA File :34/24/040/00007/AM14/	Lic.No/Date:3410038970 08.01.2014	Defer Date:13.08.2014
Decision: A D/L No. 46011/26/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 and 30.06.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

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Case No.:14/50/87-ALC1/2013	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
HQ File :01/87/050/00493/AM14/	RLA File :34/24/040/00020/AM14/	Lic.No/Date:3410038972 08.01.2014	Defer Date:13.08.2014
Decision: A D/L No. 46011/26/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 and 30.06.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

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Case No.:15/50/87-ALC1/2013	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
HQ File :01/87/050/00494/AM14/	RLA File :34/24/040/00023/AM14/	Lic.No/Date:3410038971 08.01.2014	Defer Date:13.08.2014
Decision: A D/L No. 46011/26/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 and 30.06.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

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Case No.:39/46/87-ALC1/2013	Party Name:DECO-VINYL PVT. LTD.	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
HQ File :01/87/050/00433/AM14/	RLA File :05/23/040/00268/AM14/	Lic.No/Date:0510375760 09.01.2014	Defer Date:27.08.2014
15			
Decision: A D/L No. 46011/89/2008-PC.II dated 17.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 and 30.06.2014 (Final Reminder) giving 15 days time for submission of information.			
In response to above D/L, the firm vide e-mail dated 16.07.2014 has requested to grant them 30 days time for submission of information. The Committee considered the request of firm and decided to defer the case for four weeks.			

Case No.:2/45/87-ALC1/2013	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
HQ File :01/87/050/00394/AM14/	RLA File :31/83/040/00198/AM14/	Lic.No/Date:3110062306 27.01.2014	Defer Date:13.08.2014
16			
Decision: A D/L No. 46011/66/2008-PC.II dated 02.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.05.2014 and 30.06.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:19/49/87-ALC1/2013	Party Name:SUMILON POLYESTER LIMITED	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
HQ File :01/87/050/00471/AM14/	RLA File :52/24/040/00041/AM14/	Lic.No/Date:5210040659 31.01.2014	Defer Date:13.08.2014
17			
Decision: A D/L No. 46011/22/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2014. Comments awaited from D/o C&PC.			

Case No.:8/1/87-ALC1/2014	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
HQ File :01/87/050/00527/AM14/	RLA File :03/95/040/00848/AM14/	Lic.No/Date:0310769514 06.02.2014	Defer Date:27.08.2014
18	Decision: A D/L No. 46011/109/2012-PC.II dated 27.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.06.2014 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.		

Case No.:6/1/87-ALC1/2014	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
HQ File :01/87/050/00525/AM14/	RLA File :03/95/040/00839/AM14/	Lic.No/Date:0310769657 07.02.2014	Defer Date:27.08.2014
19	Decision: A D/L No. 46011/109/2012-PC.II dated 27.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.06.2014 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.		

Case No.:1/2/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
HQ File :01/87/050/00001/AM15/	RLA File :03/95/040/00224/AM12/	Lic.No/Date:0310770188 11.02.2014	Defer Date:20.08.2014
20	Decision: A D/L No. 46011/144/2006-PC.II dated 12.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.06.2014 and 30.06.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.		

Case No.:24/49/87-ALC1/2013	Party Name:FORECH INDIA LIMITED	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
HQ File :01/87/050/00476/AM14/	RLA File :05/23/040/00467/AM14/	Lic.No/Date:0510379100 12.02.2014	Defer Date:20.08.2014
21	Decision: A D/L No. 7(70)/2013-TSW dated 18.03.2014 was issued by DIPP firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.07.2014. Comments awaited from DIPP.		

22	Case No.:4/1/87-ALC1/2014	Party Name:POLOLIGHT INDUSTRIES LTD.	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
	HQ File :01/87/050/00523/AM14/	RLA File :03/95/040/00547/AM14/	Lic.No/Date:0310771135 20.02.2014	Defer Date:13.08.2014
Decision: A D/L No. 46011/10/2009-PC.II dated 29.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.06.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

23	Case No.:10/1/87-ALC1/2014	Party Name:NATUR TEC INDIA PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
	HQ File :01/87/050/00529/AM14/	RLA File :04/24/040/00273/AM14/	Lic.No/Date:0410155775 03.03.2014	Defer Date:13.08.2014
Decision: A D/L No. 46011/22/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2014. Comments awaited from D/o C&PC.				

24	Case No.:22/50/87-ALC1/2013	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
	HQ File :01/87/050/00501/AM14/	RLA File :31/83/040/00234/AM14/	Lic.No/Date:3110062929 04.03.2014	Defer Date:13.08.2014
Decision: A D/L No. 46011/66/2008-PC.II dated 02.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.05.2014 and 30.06.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.				

25	Case No.:3/8/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
	HQ File :01/87/050/00079/AM15/	RLA File :03/94/040/00809/AM14/	Lic.No/Date:0310775533 24.03.2014	Defer Date:13.08.2014
Decision: A copy of application has been forwarded to D/o C&PC on 16.05.2014. Comments awaited from D/o C&PC.				

26	Case No.:6/7/87-ALC1/2014	Party Name:MIL INDUSTRIES LTD	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
	HQ File :01/87/050/00025/AM15/	RLA File :04/24/040/00292/AM14/	Lic.No/Date:0410156539 25.03.2014	Defer Date:13.08.2014
Decision: A copy of application has been forwarded to DIPP on 16.06.2014. Comments awaited from D/o C&PC.				

27	Case No.:10/15/87-ALC1/2014	Party Name:SWASTIK POLYMERS	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
	HQ File :01/87/050/00135/AM15/	RLA File :05/24/040/00033/AM15/	Lic.No/Date:0510384812 24.04.2014	Defer Date:13.08.2014
Decision: A copy of application has been forwarded to D/o C&PC on 07.07.2014. Comments awaited from D/o C&PC.				

28	Case No.:1/7/87-ALC1/2014	Party Name:MANJUSHREE TECHNOPACK LTD,	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
	HQ File :01/87/050/00020/AM15/	RLA File :07/24/040/00415/AM14/	Lic.No/Date:0710103920 05.05.2014	Defer Date:13.08.2014
Decision: A copy of application has been forwarded to D/o C&PC on 07.07.2014. Comments awaited from D/o C&PC.				

29	Case No.:1/12/87-ALC1/2014	Party Name:TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
	HQ File :01/87/050/00093/AM15/	RLA File :02/24/040/00003/AM15/	Lic.No/Date:0210203005 07.05.2014	Defer Date:13.08.2014
Decision: A copy of application has been forwarded to D/o C&PC on 14.07.2014. Comments awaited from D/o C&PC.				



Case No.:5/15/87-ALC1/2014	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:18/87- ALC1/2014 30.07.2014	Status: Approved
HQ File :01/87/050/00130/AM15/	RLA File :03/95/040/00084/AM15/	Lic.No/Date:0310780907 07.05.2014	

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/79/2014/TSW dated 30.07.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Oil Resistant NR / NBR based Rubber Compounded Sheets	1 kg	1. Natural Rubber	0.10500 kg
		2. Nitrile Rubber	0.55350 kg
		3. Zinc Oxide	0.02120 kg
		4. Carbon Black	0.15500 kg
		5. Anti oxidant	0.01000 kg
		6. Accelerator	0.01050 kg
		7. Plasticizers like 168	0.03100 kg
		8. Silica Filler Ppt.	0.18500 kg
		9. Carnauba Wax	0.01100 kg
		10. Packing Material (Plastic Pallets)	225 Numbers

Note: 1. There should be a value cap on Antioxidant / Retarder / Peptizers Accelerators as per general note 8 of Handbook of Procedures Vol. II.

2. The firm will export back 225 Nos. of Plastic Pallets.

RLA may take consequential action as per Policy / Procedures.

Case No.:2/13/87-ALC1/2014	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Approved
HQ File :01/87/050/00108/AM15/	RLA File :02/24/040/00151/AM14/	Lic.No/Date:0210203103 08.05.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/15/2013-PC-II dated 18.07.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Thin Wall Containers & Lids made from Polypropylene	1 kg	Polypropylene Granules	1.05 kg/kg content in the export product

RLA may take consequential action as per Policy / Procedures.

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32	Case No.:3/15/87-ALC1/2014	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
	HQ File :01/87/050/00128/AM15/	RLA File :02/24/040/00002/AM15/	Lic.No/Date:0210203107 08.05.2014	Defer Date:20.08.2014
Decision: A copy of application has been forwarded to D/o C&PC on 07.07.2014. Comments awaited from D/o C&PC.				

33	Case No.:7/15/87-ALC1/2014	Party Name:RAJIV PLASTICS LTD.	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
	HQ File :01/87/050/00132/AM15/	RLA File :03/95/040/00123/AM15/	Lic.No/Date:0310781804 16.05.2014	Defer Date:20.08.2014
Decision: A copy of application has been forwarded to D/o C&PC on 07.07.2014. Comments awaited from D/o C&PC.				

34	Case No.:12/15/87-ALC1/2014	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
	HQ File :01/87/050/00137/AM15/	RLA File :07/24/040/00020/AM15/	Lic.No/Date:0710104157 16.05.2014	Defer Date:20.08.2014
Decision: A copy of application has been forwarded to D/o C&PC on 07.07.2014. Comments awaited from D/o C&PC.				

35	Case No.:13/15/87-ALC1/2014	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
	HQ File :01/87/050/00138/AM15/	RLA File :07/24/040/00047/AM15/	Lic.No/Date:0710104417 23.05.2014	Defer Date:20.08.2014
Decision: A copy of application has been forwarded to D/o C&PC on 07.07.2014. Comments awaited from D/o C&PC.				

36	Case No.:6/15/87-ALC1/2014	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
	HQ File :01/87/050/00131/AM15/	RLA File :03/95/040/00102/AM15/	Lic.No/Date:0310783051 27.05.2014	Defer Date:20.08.2014
Decision: A copy of application has been forwarded to D/o C&PC on 07.07.2014. Comments awaited from D/o C&PC.				

37	Case No.:9/15/87-ALC1/2014	Party Name:NARENDRA PLASTIC PVT LTD.,	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
	HQ File :01/87/050/00134/AM15/	RLA File :03/95/040/00159/AM15/	Lic.No/Date:0310783272 28.05.2014	Defer Date:20.08.2014
Decision: A copy of application has been forwarded to D/o C&PC on 07.07.2014. Comments awaited from D/o C&PC.				

38	Case No.:4/15/87-ALC1/2014	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
	HQ File :01/87/050/00129/AM15/	RLA File :02/24/040/00019/AM15/	Lic.No/Date:0210203711 03.06.2014	Defer Date:20.08.2014
Decision: A copy of application has been forwarded to D/o C&PC on 07.07.2014. Comments awaited from D/o C&PC.				

39	Case No.:15/15/87-ALC1/2014	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
	HQ File :01/87/050/00140/AM15/	RLA File :34/24/040/00046/AM15/	Lic.No/Date:3410040193 03.06.2014	Defer Date:20.08.2014
Decision: A copy of application has been forwarded to D/o C&PC on 07.07.2014. Comments awaited from D/o C&PC.				

40	Case No.:8/15/87-ALC1/2014	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
	HQ File :01/87/050/00133/AM15/	RLA File :03/95/040/00140/AM15/	Lic.No/Date:0310784497 05.06.2014	Defer Date:20.08.2014
Decision: A copy of application has been forwarded to D/o C&PC on 07.07.2014. Comments awaited from D/o C&PC.				

41	Case No.:1/15/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
	HQ File :01/87/050/00126/AM15/	RLA File :08/24/040/00107/AM15/	Lic.No/Date:0810132238 09.06.2014	Defer Date:20.08.2014
Decision: A copy of application has been forwarded to D/o C&PC on 07.07.2014. Comments awaited from D/o C&PC.				

42	Case No.:11/15/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
	HQ File :01/87/050/00136/AM15/	RLA File :05/24/040/00098/AM15/	Lic.No/Date:0510388591 11.06.2014	Defer Date:20.08.2014
Decision: A copy of application has been forwarded to D/o C&PC on 07.07.2014. Comments awaited from D/o C&PC.				

43	Case No.:14/15/87-ALC1/2014	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
	HQ File :01/87/050/00139/AM15/	RLA File :07/24/040/00090/AM15/	Lic.No/Date:0710105086 13.06.2014	Defer Date:20.08.2014
Decision: A copy of application has been forwarded to D/o C&PC on 07.07.2014. Comments awaited from D/o C&PC.				

44	Case No.:2/15/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
	HQ File :01/87/050/00127/AM15/	RLA File :08/24/040/00119/AM15/	Lic.No/Date:0810132335 17.06.2014	Defer Date:20.08.2014
Decision: A copy of application has been forwarded to D/o C&PC on 07.07.2014. Comments awaited from D/o C&PC.				

45	Case No.:1/18/87-ALC1/2014	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
	HQ File :01/87/050/00144/AM15/	RLA File :03/95/040/00156/AM15/	Lic.No/Date:0310786846 15.07.2014	Defer Date:20.08.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

46	Case No.:2/18/87-ALC1/2014	Party Name:VISION POLYMER PVT LTD	Meet No/Date:18/87-ALC1/2014 30.07.2014	Status: Deferred
	HQ File :01/87/050/00145/AM15/	RLA File :34/24/040/00094/AM15/	Lic.No/Date:3410040375 17.07.2014	Defer Date:20.08.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

	Case No.:3/18/87-ALC1/2014	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:18/87- ALC1/2014 30.07.2014	Status: Deferred
47	HQ File :01/87/050/00146/AM15/	RLA File :30/24/040/00018/AM15/	Lic.No/Date:3010103032 18.07.2014	Defer Date:20.08.2014
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

Meeting ended with thanks to Chair and all participants.


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1. The first part of the paper is devoted to a general discussion of the problem of the existence of solutions of the system of equations (1) for arbitrary values of the parameters α and β . It is shown that the system has solutions for all values of the parameters α and β if the function $f(x)$ is continuous and has a bounded derivative.